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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA.1256/95

dt.3-3-98

BEtween

1. Defence Electronics Research Laboratory (DERL)
(DIRL) Civilian Employees Union,
Chandrayanagutta Lines, Hyderabad 500005
rep. by its President, B. Chandraiah
2. V. Narasimha Reddy
(Member of DIRL Civilian Employees Union)

: Applicants

and

1. Union of India, rep. by its
Secretary, Min. of Defence,
New Delhi
2. Scientific Adviser to the
Min. of Defence and Director General
of Defence Research and Development
Organisation, New Delhi
3. Director
DIRL, Chandrayanagutta, Hyderabad
4. Asstt. Admn. Officer
Office of Garrison Engr. (P)(I) R&D
Kanchanbagh, Hyderabad 500258

: Respondents

Counsel for the applicants

: SL Lakshma Reddy
Advocate

Counsel for the respondents

: K. Bhaskar Rao
CGSC

Coram

Hon. Mr. A.V. Haridasan, Vice Chairman, (Ernakulam Bench)

Hon. Mr. H. Rajendra Prasad, Member (Admn.)

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Order

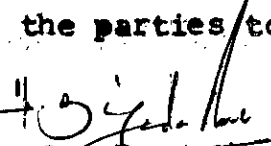
Oral order(per Hon. Mr. A.V. Haridasan, Vice Chairman(EB))


This application filed by the Defence Electronics Research Laboratory (DLRL) Civilian Employees Union, Chandayanagutta, Hyderabad, represented by the President B. Chandraiah and one of its member is directed against the order dated 28-8-1995 issued by Respondent-4 by which water charges and electricity charges payable by the Member of the first applicant association has been unilaterally enhanced to Rs.4/100 litres of water and Rs.2/unit as electricity charges. The applicants state that this unilateral increase is arbitrary illegal and violation of articles 14, 16, 21 and 300-A of the Constitution.

2. The respondents in their reply statement have resisted the application on various grounds. When the application came here today for final hearing learned counsel appearing for the applicants, Sri S. Lakshma Reddy says that when an identical case came up before the Principal Bench in a batch of original applications, 112/95 etc. the Tribunal taking the view that the issue was not justiciable and that if the applicants were aggrieved by the enhancement/^{they}could take up the matter before the appropriate authorities ~~dismissed~~ the applications. He also invited our attention to the decision of this Bench in OA.1367/95 decided on 18-12-1997 dismissing the applications on the ground that the Tribunal lacked jurisdiction in the matter following the ruling of the Principal Bench of this Tribunal.


3. The learned counsel for the applicants stated that a similar view may be taken in this ^{case} also and ^{that} the application may be similarly disposed of.

4. Since the learned counsel for the applicant has stated that this OA may be disposed of in the same way as OA.1367/95 we dismiss the application as OA.1367/95 was dismissed leaving the parties to suffer their respective costs.


(H. Rajendra Prasad)
Member (Admn)


(A.V. Haridasan)
Vice Chairman (EB)

Dated : March 3, 98
Dictated in Open Court



sk

O.A. 1256/85.

To

1. The Secretary, Ministry of Defence,
Union of India, New Delhi.
2. The Scientific Adviser to the
Ministry of Defence and Director General
of Defence Research and Development
Organisation, New Delhi.
3. The Director, DLRL, Chandrayanagutta, Hyderabad.
4. The Assistant Admn. Officer,
O/o Garrison Engineer(P)(I) R&D
Kanchanbagh, Hyderabad-258.
5. One copy to Mr.S.Lakshma Reddy, Advocate, CAT.Hyd.
6. One copy to Mr.K.Bhaskar Rao, Addl.CGSC. CAT.Hyd.
7. One copy to DR(A) CAT.Hyd.
8. One spare copy.

pvm.

17/3/98

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE. AV Hanumanthiah
VICE-CHAIRMAN, (Empanelled Bench)

AND

THE HON'BLE MR. H. RAJENDRA PRASAD: M(A)

DATED: 3-3-1998

ORDER/JUDGMENT:

M.A./R.A./C.A.No.

in

O.A.No. 1256/95

T.A.No. (W.P.)

Admitted and Interim directions
Issued.

Allowed

Disposed of with direction

Dismissed.

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm.

केन्द्रीय प्रशासनिक न्यायालय
Central Administrative Tribunal
दस्तावेज / DESPATCH
30 MAR 1998
हैदराबाद न्यायपीठ
HYDERABAD BENCH